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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
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Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department

General Administration (Special-C)

NOTIFICATION

No. 1507808/Spl.C2/2017/GAD.

Thiruvananthapuram, 14th June 2017.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala has been granted leave on full allowances from 24-5-2017 to 7-6-2017 (Both days inclusive) to make a private foreign visit to United States under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 3721/2017/GAD dated 14-6-2017.

By order of the Governor,

SREEKUMAR, N. K.,
Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 775/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Asharaf, M., Liala Mazil, Melekkara, New Mahi P. O.-673 311 and the workman of the above referred establishment Sri P. T. Krishnankutty, Peedika Thodiyil House, Valiyathuruthy, Elathoor P. O.- 673 303 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri P. T. Krishnankutty by Sri Asharaf, Proprietor of pisciculture unit, Valiyathuruthy, Mangalapuzhathuruthy is justifiable or not? If not, what relief he is entitled to?”

(2)

G.O. (Rt.) No. 779/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Director, Jubilee Mission Medical College Hospital, East Fort P. O., Thrissur-680 005 and the workman of the above referred establishment represented by the General Secretary, Trichur District Private Hospital & Pharmacy Workers Union (AITUC), Mannadiar Lane, Thissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the employees other than nurses of Jubilee Mission Medical College Hospital, Thrissur are eligible for equal shift system? If not, what relief they are entitled to get?”

(3)

G.O. (Rt.) No. 780/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Jumana Iqbal, Proprietary, Fashion Track Ladies Tailoring, Mavoor Road, Kozhikode-673 001 and the workman of the above referred establishment Sri Aravindakshan (Aravindan), S/o. Cherooty, “Amma”, Vengerry P. O., Puliyan Vayal, Kannadikkal, Pin-673 010 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Aravindakshan (Aravindan), Tailor by the Management of Fashion Track Tailors is justifiable or not? If not, what are the remedies available to him?”

(4)

G.O. (Rt.) No. 781/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Moulana Hospital, Ootty Road, Perinthalmanna, Malappuram District-679 322 and the worker of the above referred establishment Smt. Kousalya, W/o Rajan, Parambottu House, Ponniamkurushi P. O., Malappuram District-679 322 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Kousalya, W/o Rajan, Parambottu House, Ponniamkurushi P. O., by the management of Moulana Hospital, Perinthalmanna, Malappuram District is justifiable or not? If not, what are the reliefs she is entitled to?”

By order of the Governor,

SEETHALEKSHMI AMMA,

Additional Secretary to Government.

ORDERS

(1)

G.O. (Rt.) No. 786/2017/LBR.

Thiruvananthapuram, 17th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. Viswambharan, New Electronics Global Vision, Main Road, Thathamangalam, Thathamangalam P. O., Palakkad-678 102 and the workmen of the above referred establishment represented by (1) the General Secretary, Kerala Cable TV Workers Unity Centre, Jaya Vihar, Ambujavilasam Road, Thiruvananthapuram-695 001, (2) Sri Ajesh, M. S/o Murughan, Kumanghad House, Thathamangalam P. O., Palakkad-678 102 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of Sri M. Ajesh, Technician of New Electronics Global Vision, Thathamangalam is justifiable? If not, what relief he is entitled to?”

(2)

G.O. (Rt.) No. 787/2017/LBR.

Thiruvananthapuram, 17th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Manager, Nagamala Estate, H. M. L., Kalthurity P. O.-691 309, (2) The President, M/s Harisson Malayalam Ltd., Bristow Road, Willington Island, Cochin-3 and the workmen of the above referred establishment represented by Sri P. S. Cheriyan, General Secretary, Plantation Employees Union (CITU), CITU Office, Punalur P. O.-691 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri S. Gopi, No. 2022 by the management of Nagamala Estate, Kalthuruty w.e.f. 17-12-2016 is justifiable? If so what relief he is entitled to?

(3)

G.O. (Rt.) No. 800/2017/LBR.

Thiruvananthapuram, 20th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Moulana Hospital, Ootty Road, Perinthalmanna, Malappuram District-679 322 and the worker of the above referred establishment Smt. Haseena, W/o Ibrahim, Machinjeri House, Thirurkkad P. O., Malappuram District-679 321 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Haseena, W/o Ibrahim, Machinjeri House, Thirurkkad P. O., Malappuram District by the management of Moulana Hospital, Perinthalmanna, Malappuram District justifiable or not? If not, what are the reliefs she is entitled to?”

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.